HIGH COURT OF JAMMU AND KASHMIR (Office of the Registrar General at Srinagar) ****

Subject: Directions passed by Hon'ble Supreme Court in the case Cr. Appeal No. 509/2017 titled Hussain & another Vs. Union of India.

<u>CIRCULAR</u>

No: 91-A

109/0018 Dated: 05

In pursuance to the directions passed by the Hon'ble Supreme Court in the subject case, it is impressed upon all the Courts under the jurisdiction of the High Court of Jammu & Kashmir:-

- (a) to dispose of bail applications normally within one week;
- (b) to conclude Magisterial trials where accused are in custody normally within six months and Sessions trials where accused are in custody be concluded normally within two years;
- (c) to make efforts to dispose of all cases which are five years old by the end of the year;
- (d) to release on personal bond, the under trial who has completed period of custody in excess of the sentence likely to be awarded if conviction is recorded and to make such an assessment from time to time.

The aforesaid timelines shall be the touchstone for assessment of judicial performance in annual confidential reports. The Registrar-Vigilance, High Court of J&K shall monitor the implementation of the Circular and place the quarterly reports in this regard before Hon'ble the Chief Justice.

By order.

(Sanlay Dhar) **Registrar** General

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Chief Justice.

Dated: 05

- 2. Registrar Vigilance, High Court of J&K Srinagar for information.
- 3. Secretary to Hon'ble Mr Justice

No: 352-16-54 9.5

..... for information of his Lordship.

4. Principal District & Sessions Judge _____ with the request to circulate the Circular amongst all the Judicial Officers posted in his territorial jurisdiction.

CPC e-Courts High Court of J&K with the request to upload the Circular on the official website of the High Court.

Registrar Genéral